

[PUBLISHED IN THE GAZETTE OF INDIA PART II, SECTION 3, SUB SECTION  
(ii), EXTRAORDINARY]  
GOVERNMENT OF INDIA  
**Ministry of Corporate Affairs**

**Notification**

New Delhi the 29.11. 2007

S.O. 2007 (E). – In exercise of the powers conferred by sub-section (2) of section 4A of the Companies Act, 1956 (1 of 1956), the Central Government hereby makes the following further amendment in the notification of Government of India, published in the Gazette of India, Part II, section 3, sub section (ii), dated the 13<sup>th</sup> May 1978 in the erstwhile Ministry of Law, Justice and Company Affairs (Department of Company Affairs) vide number S.O. 1329 dated the 8<sup>th</sup> May, 1978, namely:-

In the said notification, for serial number 51 and the entries relating thereto, the following shall be substituted, namely:-

“51. Kerala State Power and Infrastructure Finance Corporation Limited”.

[F No 3/3/2004/CL.V]

Jitesh Khosla,  
Joint Secretary

Note:- The Principal notification was published vide number S.O. 1329 dated the 8<sup>th</sup> May, 1978 and subsequently amended by :-

1. No. S.O. 330 dated 21-2-1988
2. No. S.O. 7(E) dated 3-1-1990
3. No. S.O. 238(E) dated 20-3-1990
4. No. S.O. 321(E) dated 12-4-1990
5. No. S.O. 674(E) dated 31-8-1990
6. No. S.O. 484(E) dated 26-7-1991
7. No. S.O. 812(E) dated 2-12-1991
8. No. S.O. 128(E) dated 11-2-1992
9. No. S.O. 765(E) dated 8-10-1993
10. No. S.O. 98(E) dated 15-2-1995
11. No. S.O. 247(E) dated 28-3-1995
12. No. S.O. 843(E) dated 17-10-1995
13. No. S.O. 859(E) dated 27-10-1995
14. No. S.O. 529(E) dated 23-7-1996
15. No. S.O. 857(E) dated 9-12-1996
16. No. S.O. 433(E) dated 14-6-1999

17. No. S.O. 440(E) dated 17-4-2002
18. No. S.O. 322(E) dated 25-3-2003
19. No. S.O. 518(E) dated 9-5-2003
20. No. S.O. 674(E) dated 12-6-2003
21. No. S.O. 219(E) dated 23-2-2004
22. No. S.O. 544(E) dated 30-4-2004
23. No. S.O.1531 (E) dated 25-10-2005
24. No. S.O.20 (E) dated 9-1-2007
25. No. S.O. 1583 (E) dated 20-9-2007

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